

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 1
(IB)-59(PB)/2019

IN THE MATTER OF:

Sumita Mangal

.... Applicant/petitioner

Vs.

Vardhman Estate and Developers Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Sabhay Choudhary, Adv. for Financial
Creditor.

For the Respondent(s):-

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 22.01.2019 as the connected matter against the same Corporate Debtor are posted for hearing on 22.01.2019.

Process dasti only.

List the matter on 22.01.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)